

(iii) Bore Wells	162 Nos.
(iv) Drinking Water Supply	15 Nos.
(v) Roads	104.72 Km.
(vi) School Buildings	49 Nos.
(vii) Panchayat/Community Halls	46 Nos.
(viii) Temples	71 Nos.
(ix) Mosques	15 Nos.
(x) Compensation paid	Rs. 198.389 crores
(xi) Persons rehabilitated	24517 Nos.

The estimated cost of rehabilitation & resettlement plan including land compensation is Rs. 1314.06 crores.

Dredging Machine Out of Order in J & K

1380. SHRI GULAM RASOOL KAR : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether Government are aware that the Dredging Machine at Baramulla in J & K has not been working for last ten years and due to accumulation of silt, rains are creating havoc in the valley; and

(b) if so, the action proposed to be taken in the matter?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) Yes, Sir. However the floods in the Jhelum Valley are not due to nonfunctioning of the Dredger alone.

(b) Government of J&K is examining a proposal to undertake overhauling of old dredging machine so that dredging operations could be resumed.

[Translation]

Auranga Reservoir Scheme

1381. SHRI BRAJ MOHAN RAM : Will the Minister of WATER RESOURCES be pleased to state :

(a) the date on which the Union Government had accorded approval to Auranga Reservoir Sceme of Bihar;

(b) the expenditure incurred on the said scheme so far;

(c) whether the Government propose to commission this project; and

(d) if so, by when and if not, the reasons therefor?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) Auranga Reservoir Scheme was approved in June 1983.

(b) Anticipated expenditure upto March 1995 was Rs. 18.40 Crores.

(c) and (d). The commissioning of the project depends upon the allocation of funds by the State Government.

[English]

Motor Vehicles Act 1988

1382. SHRI SARRAT PATTANAYAK : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government have amended the Motor Vehicles Act, 1988;

(b) if so, the details thereof;

(c) whether any memorandum has been received by the Government in this regard; and

(d) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) Yes, Sir.

(b) The Motor Vehicles Act 1988 was amended in 1994 vide Motor Vehicles (Amendment) Act, 1994. This was published for general information in the Gazette of India, Extraordinary, Part-II, Section I on 12th September, 1994 as "The Motor Vehicles (Amendment) Act, 1994, No. 54 of 1994".

(c) and (d). Amendment in the Motor Vehicles Act, 1988 is a continuous process and number of suggestions/representation have been received from various organisations/Departments, State Governments as well as from the individuals viz., All India Motor Transport Congress, Transport Departments of Government of Tamil nadu, Govt. of West Bengal, Govt. of NCT of Delhi, Govt. of Uttar Pradesh, etc. These suggestions/representations have been referred to a sub-committee reviewing the Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989 for their consideration.

CBI Enquiry on Indira Gandhi Canal Project

1383. SHRI TARACHAND BHAGORA : Will the Minister of WATER RESOURCE be pleased to state :

(a) whether Union Government propose to conduct a CBI enquiry into the gross financial irregularities and case of corruption that took place in the country's ambitious "Indira Gandhi Canal Project" during the last five years; and

(b) if so, the date on which it is likely to be initiated and the plan of action in regard thereto?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) and (b). No gross financial irregularities have been reported by Government of Rajasthan necessitating such an enquiry.

Small Pox

1384. SHRI JAGAT VIR SINGH DRONA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are aware that many